

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE AND BANKING
NEW DELHI: THE 1ST MARCH, 1976.

NOTIFICATION
INCOME TAX

No.1246(F.NO.404/41/76-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.L. Babel, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri I.D. Nebhani made in Notification No.942(F.NO.404/103/75-ITCC) dated the 19th June, 1975, is cancelled with effect from the date he proceeded on leave.

3. This Notification shall come into force with immediate effect.

Sd/-(V.P. Mittal)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

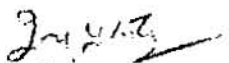
No.1246(F.NO.404/41/76-ITCC)

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1. The Commissioner of Income-tax, Rajasthan I, Jaipur.
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3. The Comptroller & Auditor General of India, New Delhi.
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Sd/-(RL. MALHAUTRA)
Section Officer.

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(S.C. PRASAD)
Officer on Special Duty

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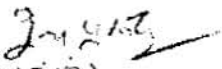
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